

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 03**  
**(IB)-874(PB)/2020**

**IN THE MATTER OF:**

Mr. Kailash Nath Bhandari  
v.  
Alcobex Metals Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 02.09.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Amnu Agarwal, Ms. Ruchika Gupta &  
Mr. Anurag Sharma, Advs.

**ORDER**

Notice of the petition.

Ld. Counsel for the respondent accepts notice. Ld. Counsel for the respondent seeks and is granted one week time to file a reply. Both the parties are directed to file written submissions before the next date of hearing.

List on 18.09.2020.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**